ITEM NO.5 COURT NO.1 SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) Diary No.32394/2021

TSUNAMI ON ROADS [REGISTERED NGO]

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With IA No.194713/2022-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS and IA No.194710/2022-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date: 20-01-2023 This petition was called on for hearing today.

CORAM:

HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Delay condoned.
- 2 The reliefs which the petitioners claims are extracted below:
 - "1. Pass an order to respondents to ensure effective income tax regulation on sale of personal cars in order to prevent misuse of tax regulations like:

- (a) In addition to PAN card, a copy of last return filed should be made mandatory for purchasing a personal car.
- [b] Withdraw tax benefit for second car to companies or professionals.
- 2. Allow only one personal car per person or allow second car after imposing some environment CESS.
- 3. Considering air pollution a Pan India disease in an epidemic form, Issue a writ of mandamus under Article 226 of constitution of India to direct the respondents to initiate an effective National Program against air pollution in order to get special attention, priority and better co ordination amongst States and Centre with better utilization of budget, etc.
- 4. Pass an order to health authorities to release some advisories for vulnerable class i.e. pregnant ladies regarding "what to do & what not to do" to safeguard themselves from air pollution."
- 3 The issues which are raised in the petition under Article 32 of the Constitution of India in the present case pertain to the policy domain. Hence, we are not inclined to entertain the Petition.
- 4 The petitioners are at at liberty to pursue their grievances before the authorities in accordance with law.
- 5 Subject to the aforesaid, the Petition is disposed of.
- 6 Pending applications, if any, stand disposed of.

(CHETAN KUMAR) A.R.-cum-P.S. (SAROJ KUMARI GAUR) Assistant Registrar